



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Recovery and Refund Department
Recovery Division III
Tel: 022-4045-9127
pankajs@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15710 of 2026
Certificate No. 9241 of 2026

National Securities Depository Ltd.
4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai – 400013

Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street
Fort, Mumbai – 400001

The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.

- Whereas a Recovery Certificate No. 9241 of 2026 dated July 27, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of **Rs. 5,76,000/- (Rupees Five Lakh Seventy-Six Thousand Only)** along with interest, all costs, charges and expenses etc. against **Angad Rathod {PAN: CIUPR1814B}** [“Defaulter”] and the same is due from the Defaulter in respect of the said certificate. Notice of Demand dated July 27, 2026 has been issued to the Defaulter.

Description of Dues	Amount (in Rupees)
Penalty imposed by the WTM vide Order No. WTM/ AB/ISD/ISD-SEC-5/31442/2025-26 dated 29.05.2025 in the matter of Sadhna Broadcast Limited	5,00,000
Interest from May 2025 to July 2026 @ 1% p.m.	75,000
Recovery cost	1,000
Total	5,76,000

- Whereas no amount has been paid by the Defaulters and there is sufficient reason to believe that the Defaulters may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

सेबी भवन, “जी” ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, मुंबई –400 051
SEBI Bhavan, “G” Block, Bandra Kurla Complex, Mumbai – 400 051
www.sebi.gov.in | 022-2644 9000 / 4045 9000

AP No. 15710 of 2026

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - i) All Demat Account/s by whatever name called of the Defaulters, either singly or jointly with any other person/s, held with you; and
 - ii) All Mutual fund folio/s by whatever name called of the Defaulters, either singly or jointly with any other person/s, held with you.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulters with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios.
6. If the Defaulters are not having any type of account/folios with you/not having any balance in the account of the Defaulter, the same shall be also informed on the **email: kapilsankhla@sebi.gov.in / pankajs@sebi.gov.in**
7. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on 19th Day of August, 2026.

SEAL

RECOVERY OFFICER

Copy to:

Angad Rathod

94, Samir Nagar, Maheshwari Nagar Part 2, Sunflower English School Rd Odhav Industrial Estate, Ahmedabad, Gujarat - 382415

(With a direction not to receive / recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)